

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF AJS IMPEX PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	AJS Impex Private Limited
2.	Date of incorporation of corporate debtor	08/05/2006
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. of corporate debtor	U74900MH2006PTC161680
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 211, 2nd Floor, Hubtown Solaris, Saiwadi, N. S. Phadke Road, Near Hotel Regency, Andheri (East), Mumbai – 400 069.
6.	Insolvency commencement date in respect of corporate debtor	15th July, 2022 (The Order pronounced on 15th July, 2022 by the National Company Law Tribunal, Mumbai Bench in CP No. CP(IB) No.93/MB/2022 of 2022) (Copy of the order uploaded on the NCLT website on 15 <sup>th</sup> July, 2022.
7.	Estimated date of closure of insolvency resolution process	180 days from Insolvency Commencement date i.e. 10th January, 2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Atul Jain IBBI/IPA-001/P-P00307/2017-18/10571
9.	Address and e-mail of the interim resolution professional, as registered with the Board	3rd Floor, Vaastu Darshan, “B” Wing, Azad Road, Above Central Bank of India, Andheri (East), Mumbai – 400 069. Email. : atuljainca@hotmail.com

10.	Address and e-mail to be used for correspondence with the interim resolution professional	3rd Floor, Vaastu Darshan, "B" Wing, Azad Road, Above Central Bank of India, Andheri (East), Mumbai – 400 069. Email. : cirp.ajsimpex@gmail.com
11.	Last date for submission of claims	29th July, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>  Physical Address : As mentioned in Point No. 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AJS Impex Private Limited on 15th July, 2022.

The creditors of AJS Impex Private Limited, are hereby called upon to submit their claims with proof on or before 29th July, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

*Atul Jain*



Name and Signature of Interim Resolution Professional  
Date and Place:

: Atul Jain  
: 17th July, 2022, Mumbai